

Government has implemented the National Career Service (NSC) Project which comprises a digital portal that provides a nationwide online platform for the job seekers and employers for job-matching in a dynamic, efficient and responsive manner and has a repository of career content for job seekers. These services are available online on the National Career Service Portal (www.ncs.gov.in).

Status of construction workers

2028. SHRI PRABHAKAR REDDY VEMIREDDY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the number of people working in the construction sector has gone up from 20 million in 2004-05 to nearly 50 million in 2018;
- (b) if so, the status of construction workers between 2018 and 2020;
- (c) if so, how Government is protecting the construction workers;
- (d) whether it is a fact that they do not have any social security;
- (e) if so, how Government is planning to provide them with social security net; and
- (f) what role the Building and Other Construction Workers Welfare Board is playing for the welfare and well being of construction workers?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) and (b) Building and Other Construction Workers (RECS) Act, 1996 mandates States/UTs to register every building and other construction worker under Section 12 of the Act as beneficiary of the fund of the States/UTs welfare board. On the basis of the data provided by the States/UTs the cumulative number of construction workers in the year 2018 and 2019 is as follows:—

Year	No. of construction workers
2018	3,23,90,187
2019	3,92,17,369

(c) to (e) The Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 has been enacted to regulate the employment and conditions of service of building and other construction workers and to provide for

their safety, health and welfare measures and for other matters connected therewith or incidental thereto. Under the Act, The States/UTs Government and State Welfare Boards are mandated to frame and implement various welfare schemes for the building and other construction workers.

The Central Government has been issuing directions under Section 60 of the Building and Other Construction Workers (RECS) Act, 1996, to the State Governments/ UT Administrations from time to time for proper utilisation of cess fund in terms of the provisions of the Act for providing social security and other welfare measures for the building and other construction workers.

(f) The Building and Other Construction Workers Welfare Board constituted under Section 18 of the Building and Other Construction Workers' (Regulation of Employment and Conditions of Service) Act, 1996, perform the following functions as stipulated under Section 22 of the Act:-

- (i) provide immediate assistance to a beneficiary in case of accident;
- (ii) make payment of pension to the beneficiaries who have completed the age of sixty years;
- (iii) sanction loans and advances to a beneficiary for construction of a house not exceeding such amount and on such terms and conditions as may be prescribed;
- (iv) pay such amount in connection with premia for Group Insurance Scheme of the beneficiaries as may be prescribed;
- (v) give such financial assistance for the education of children of the beneficiaries as may be prescribed;
- (vi) meet such medical expenses for treatment of major ailments of a beneficiary or, such dependant, as may be prescribed;
- (vii) make payment of maternity benefit to the female beneficiaries; and
- (viii) make provision and improvement of such other welfare measures and facilities as may be prescribed.

Rights of domestic workers

2029. PROF. MANOJ KUMAR JHA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government recognises domestic workers in its official definition of 'labourer';